

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of October, 2021 (11.10.2021 to.15.10.2021)**  
**(through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
12.10.2021 Tuesday At 10.30.A.M. Misc. Petitions	1.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State Transmission Lines falling under Regulation 2(1)(ee) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 ( On admission).
	2.	176/MP/2021	Sprng	Petition under Section 79(1)(b) read with section 79(1)(f) of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for declaration of the event of introduction and imposition of safeguard duty by way of Notification No. 01/ 2018 – Customs SG dated 30.7.2018 and Notification No. 2/ 2020-Customs SG dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance as 'Change in Law' and grant of consequential relief to compensate for the increase in capital cost due to the Change in Law, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited (On admission).
	3.	45/MP/2021	GMRKEL	Petition seeking quashing demand of approximately Rs. 39.23 crore as transmission charges (under Non-PoC mechanism) by Power Grid Corporation of India Limited vide letter dated 21.9.2020 and seeking to restrain PGCLI from curtailing open access/regulation of power pursuant to Regulation Notice dated 26.11.2020( On admission)
	4.	148/MP/2021	CTU	Petition for grant of regulatory approval for execution of transmission system for evacuation of power from Pakaldul Hydro Electric Power Project in Chenab Valley in the state of Jammu & Kashmir( On admission).
	5.	205/MP/2021	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to ash transportation charges consequent to Ministry of Environment, Forest & Climate Change, Government of India Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis (On admission).
	6.	124/MP/2021	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)(Sixth Amendment) Regulations, 2017, thereby imploring this Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery.
	7.	174/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1,692 MW Solar Photovoltaic (PV) Power Station (Tranche I & II) connected to the Inter- State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking (CPSU) Scheme Phase -II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.

	8.	178/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 970 MW wind power projects (Tranche-IX) [with option of blending solar power] connected to the inter-State transmission system (ISTS and selected through competitive bidding process as per the guidelines dated 25.6.2020 of MNRE, Government of India.
	9.	179/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1110 MW Wind-Solar Hybrid Power Projects (Tranche-III) connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 14.10.2020 of MNRE, Government of India
	10.	165/TD/2021	SJVNL	Petition under sub-Section (1) of Section 15 of the Electricity Act, 2003 for grant of Category I licence for inter- State trading in electricity.
	11.	198/TD/2021	REMPPL	Petition for grant of Inter-State Trading Licence category-IV.
	12.	177/MP/2021	ATL	Petition under Sections 17 (3) and (4) of the Electricity Act 2003 readwith Clause 11.6 of the Security Trustee Agreement dated 28.12.2020 along with Article 15 of the Transmission Service Agreement dated 22.9.2015 for grant of approval in relation to change of the constitution of the consortium of existing lenders already approved by this Commission vide its order dated 10.4.2018 in Petition No. 86/MP/2018.
	13.	191/MP/2021	KMTL	Petition for seeking approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation and extention of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Kohima-Mariani Transmission Limited and for approval of documents creating security and of other documents in relation to the financing of working capital requirements of the transmission project build, owned, operated and maintained by Kohima-Mariani Transmission Limited.
	14.	114/MP/2019	GMR	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.
	15.	333/MP/2019	PGNMTL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of force majeure and Change in Law events.
14.10.2021 Thursday At 10.30 A.M. Misc. Petitions	1.	57/MP/2021	NRLDC	Petition for truing up application under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NRLDC for control period 2014-19( On admission)
	2.	120/MP/2021	ERLDC	Petition for truing up application under Sub-Section (4) of Section 28 of Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of ERLDC for control period 2014-19 ( On admission).
	3.	121/MP/2021	POSOCO	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NLDC for control period 2014-19(On admission).
	4.	125/MP/2021	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of Regulations 48 (1)(a), 48 (1)(b), 54 and 55 under Chapter-10 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2014 and Regulations 66 (1), 66 (2), 76 and 77 under Chapter-15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of

			Determination of Normative Plant Availability Factor (NAPAF) and Relaxation of Norms for Auxiliary Energy Consumption (AEC) in respect of 60 MW Turrial Hydro Electric Plant (On admission)
5.	104/MP/2017	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.
6.	162/MP/2021	VNLTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1s Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
7.	184/MP/2021	UKTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 14 (acting for the benefit of the Lender) in respect of the Petitioner's Transmission Project.
8.	598/MP/2020	BALCO	Petition under Section 79 (1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change in Law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement.
9.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
10.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
11.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
12.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission ( Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
13.	49/MP/2021	NRSS-XXIX	Petition under Section 61, 63 and 79(1) (f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of hellicrane for implementation of the Project.
14.	514/MP/2020	ENICL	Petition under Sections 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.
15.	583/MP/2020 alongwith I.A.Nos.68/2021 & 76/2021	SUCL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals and legal and Regulatory Provisions (Interlocutory application for immediately release the Bank Guarantee of 2 x12.5 crore and application for adding additional grounds and additional prayers ).

	16.	202/MP/2018	LAPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
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By order of the Commission

Sd/

(T.D. Pant)

Joint Chief (Legal)

13.10.2021